

**ESSENTIAL AND NON-ESSENTIAL  
RAILWAY EMPLOYEES**

2780. SHRI R. S. VIDYARTHI : Will the Minister of RAILWAYS be pleased to state :

(a) the names of categories of Railway employees on each Zonal Railway separately declared as "Essential" and "Non-Essential" for purpose of allotment of Railway accommodation ;

(b) whether uniform rules in regard to the declaration of "Essential" and "Non-Essential" categories for purpose of allotment of Railway accommodation are not followed by Zonal Railways ; and

(c) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Categories of Railway employees declared 'Essential' for the purpose of allotment of Railway accommodation on the various Railways are indicated in the statements laid on the table of the House. [*Placed in Library, See No. LT-1827/67*].

(b) and (c). No rigid rules have been formulated for uniform application on all Railways. As local conditions vary from Railway to Railway the declaration of a category as "Essential" for the purpose of allotment of Railway quarters has been left to the discretion of the respective Railway Administration.

**DOUBLING OF RAILWAY LINE FROM MEHSANA  
TO ABU ROAD**

2781. SHRI D. R. PARMAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering any proposal to provide double line track from Mehsana to Abu Road on the Western Railway;

(b) if so, the estimated cost of the project; and

(c) when the project is likely to be completed ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) No such proposal is under consideration at present.

(b) and (c). Do not arise.

**POWERLOOMS IN GUJARAT**

2782. SHRI D. R. PARMAR : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that a quota for 5,200 powerlooms has been allocated to the State of Gujarat ;

(b) if so, whether out of this a quota for 2,000 has been reserved for co-operative societies, 2,000 for displaced persons and 1,200 for individual persons;

(c) whether Government are aware that some of the scheduled castes are engaged in the Handloom Industry and due to mechanisation of this industry many scheduled caste people have become jobless;

(d) if so, why no separate quota for powerlooms has been reserved for these scheduled caste people; and

(e) why no monetary help is being provided to the scheduled caste people in the form of loans and subsidies as the same are being provided to the displaced persons for purchasing and maintaining powerlooms ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) No, Sir. 3,200 powerlooms have been allotted to the State of Gujarat for installation during the Fourth Five Year Plan.

(b) No, Sir. It has been left to the discretion of the State Government to allot any number of powerlooms out of the above quota to Cooperatives as well as to individuals.

(c) The Central Government have no specific information on this point.

(d) and (e). Do not arise.

**KADI DURGA COTTON MILLS**

2783. SHRI D. R. PARMAR : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware that the auction of the Kadi Durga Cotton Mills was to be held in June, 1967;

(b) the reasons why the auction was postponed; and

(c) the total amount of loan given by Government to the management and the amount still outstanding ?